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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**C.P. No. 219/73(4)/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Prateek Goyal HUF.  
V/s.  
STL Exports Ltd.

Section of the Companies Act: Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aditya Mewara	Advocate	Petitioner	
2.				

**ORDER**

Learned Advocate Mr. Aditya Mewara present for Petitioner. None present for Respondent.

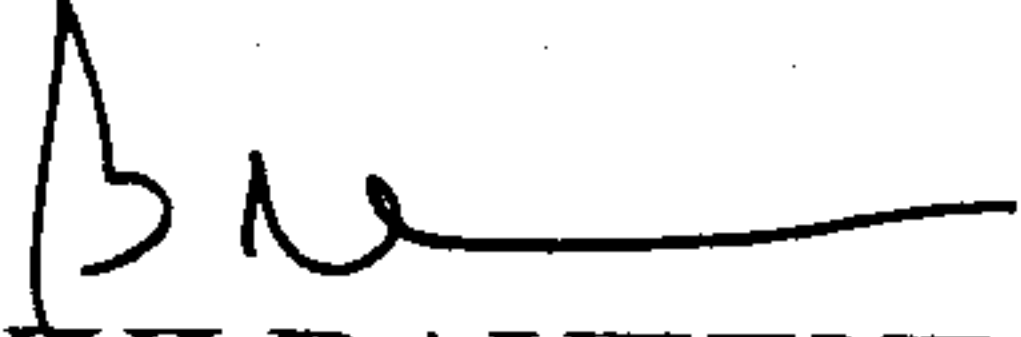
Petitioner not filed proof of service.

Petitioner is directed to issue fresh notice of date of hearing on Respondent and shall file proof of service.

List the matter on 22.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**